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PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

The 3rd November 2018

No. 1037-R.—In exercise of the power conferred under Clause-1 of Article-229 of the Constitution of India, the Chief Justice of the High Court of Orissa is pleased to amend the "The High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2015" namely :—

1. These Rules may be called the "The High Court of Orissa (Appointment of Staff and Conditions of Service) (Amendment) Rules, 2018".

2. They shall come into force from the date of publication in Official Gazette.

3. The existing **Rule 5(d)** shall be substituted as follows :

**5(d).** The candidates for appointment by direct recruitment shall appear at the preliminary examination, main written examination and interview at their own cost and shall have to pass such other test(s) as may be prescribed by the High Court for assessment of merit and suitability.

4. (i) The existing Rule 9 (a) shall be omitted.

(ii) The following shall be inserted as sub-rule 9 (ba) below the existing sub-rule 9(b).

**9(ba).** A preliminary examination of 150 marks of 2 hours duration in accordance with graduation course on the subject of General English, General Knowledge, Logical reasoning and Quantitative Aptitude shall be held. In the preliminary examination there shall be 150 numbers of objective type questions with multiple choice of answers. There shall be negative marking of 0.5 per wrong answer.

(iii) The existing Rule 9(c) shall be substituted as follows :

**9(c).** As regards the posts for which Written Examination, Computer skill test and viva voce test are prescribed, the appropriate Committee at its discretion will decide the number of candidates coming out successful in preliminary examination to be called to appear in the Main Written Examination and the Computer test. The Committee will also decide the number of candidates coming out successful in Main Written Examination and the Computer Test to appear at viva voce test. The Committee for this purposes may fix cut off marks or adopt short listing method for general and reserved categories.

**Note :** In the main Written Examination for the respective posts subject of English shall be a qualifying subject and those candidates who have secured 40% marks in English shall be eligible for evaluation of their answer scripts for other papers.

By order of the Court  
C.R. DASH  
Registrar (Judicial)

## THE HIGH COURT OF ORISSA : CUTTACK

Memo No. 11674 (150) Date. 12-11-2018

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